

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL No. 143 of 2019 &
IA NOS. 544 & 543 OF 2019

Dated : 15th May, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GMR Warora Energy Ltd.

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee
Mr. Girik Bhalla

Counsel for the Respondent(s) : Mr. Anup Jain
Ms. S. Rama for R-2

ORDER

IA NO. 543 OF 2019

(Application for exemption from filing certified copy of impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

APPEAL No. 143 of 2019 & IA NO. 544 OF 2019

Admit.

Issue notice to Respondents on IA and main appeal returnable on 27.05.2019. Dasti for IA to Respondent Commission, in addition, is permitted.

List the matter on **27.05.2019**. In the meantime, pleadings may be completed.

Interim order, if any, shall continue till the next date of hearing.

(S.D. Dubey)
Technical Member

tpd/pk

(Justice Manjula Chellur)
Chairperson